IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(IB)-109 (PB)/2017

IN THE MATTER OF:

Tata Capital Financial Ltd.

... Applicant/petitioner

Vs.

Svogi Oil Gas and Energy Ltd.

Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 22.09.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Shri R. Varadharajan, Hon'ble Member(Judicial)

Ms. Deepa Krishan Hon'ble Member (Technical)

For the Financial Creditor

Mr. Raktim Gogoi, Mr. Parinay T.

Vasandani, Ms. Medhavi Singh,

Mr. Kartikeya Singh, Ms. Simran Brar,

Advocates

For the Respondent

ORDER

For Order, see (IB)-190(PB)/2017.

:

22.09.2017 V. Sethi